

[Shri P. Shiv Shankar]

be injected in the matter raised under rule 377.

SHRI JYOTIRMOY BOSU: Why say, "recollection"? Why a rider? (Interruptions)

MR. DEPUTY-SPEAKER: When a statement is being made by the hon. Minister, I ask you, is this the way to deal with the statement? You hear him first. Then, if you want to say anything, you do. But not like this. If this is the way, we cannot conduct the proceedings of the House. He is making a statement. Under rule 377, he is not expected to make a statement. But he is making it. You should be happy about it.

SHRI P. SHIV SHANKAR: I repeat. The hon. Member is unduly making a mountain of a mole-hill. He is drawing his own inference based on the public announcement of the Chief Minister which does not stand substantiated as per his statement at Hyderabad.

In view of this position, there is no room for any apprehension and anxiety on the part of the hon. Member or anyone else. While changes in the Constitution with a view to attaining the noble objectives set out in the Preamble and other parts of the Constitution are always possible, there is no proposal whatsoever under the consideration of the Government to replace the present parliamentary system of Government by a presidential form of Government.

MR. DEPUTY-SPEAKER: Mr. K. C. Halder.

SHRI JYOTIRMOY BOSU: Only one minute. (Interruptions)

MR. DEPUTY SPEAKER: I will not hear you any more. Whatever Mr. Jyotirmoy Bosu speaks will be without my permission. Therefore, it is not to be recorded.

MR. JYOTIRMOY BOSU:*

(ii) SHIFTING OF THE HEAD OFFICE OF HINDUSTAN FERTILISER CORPORATION FROM DELHI TO CALCUTTA

SHRI KRISHNA CHANDRA HALDER (Durgapur): Mr. Deputy-Speaker, Sir, I want to raise the following matter under rule 377:

It is serious matter that even after the categorical assurance and decision taken by the Government, the shifting of the head Office of Hindustan Fertiliser Corporation from Delhi to Calcutta has not taken place so far.

The four units of Hindustan Fertiliser Corporation are situated in Eastern Region and two of them in West Bengal. The Central Government instructed the Corporation to shift the Head Office to Calcutta on or before 1st April, 1980. For that purpose, the West Bengal State Government has extended their helping hand for arranging places for Head Office and residential accommodation for staff. The State Government has arranged a complete air-conditioned floor (2600 sq. ft.) in Poddar Court Buildings in Calcutta with a minimum rent of Rs. 5/- per sq. ft. and the State Government had already spent Rs. 1,50,000 for 3 months' rent of that floor for that purpose.

16-10 hrs.

[SHRI SHIVRAJ V. PATIL in the Chair]

The Chief Secretary of West Bengal State Government has written a letter asking them to take immediate possession of that floor for which the State Government is paying rent, but there is no reply. Moreover, the bureaucrats of the Corporation, by-passing the State Government, are reported to have dealt with a house owner in Theatre Road in Calcutta for an incomplete building for which the Corporation is ready to give Rs. 45 lakhs to the house owner for the completion of the building. However, the rent of the building is also higher than the offer given by the State Government. The

State Government has offered a number of places including the Salt Lake area.

I urge upon the Government to shift the Head Office to Calcutta immediately.

Mr. Patil being here, I would request him to answer and to give an assurance on the Floor of the House. In this connection I would like to mention that, during the last Session, Shri Somnath Chatterjee and myself met the Hon. Minister, Mr. Patil, and he categorically assured us that the Head Office of the Hindustan Fertiliser Corporation will be shifted to Calcutta as early as possible. I think the Hon. Minister will honour his assurance.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): The Hon. Member has mentioned about shifting the Hindustan Fertilizer Corporation's office to Calcutta. It is true that, in this connection, the Hon. Member Shri Somnath Chatterjee and the Hon. Member who spoke just now had met me and had discussed this: and I am already in correspondence with the State Chief Minister. But he has raised this point just now and I had no knowledge that he would raise it: otherwise I would have come prepared to make a statement. Therefore, I would request him to give me some time to make a statement.

श्री अटल बिहारी वाजपेयी (नई दिल्ली): सभापति महोदय नियम 377 के अन्तर्गत माननीय सदस्य जो मामले उठाते हैं उनके बारे में मंत्रियों को सूचना नहीं दी जाती है, यह तो बड़ी भ्रष्टाचार की बात है।

सभापति महोदय: मुझे ऐसा बताया गया है कि थोड़ी ही लेट इफार्मेशन दी जाती है।

(iii) REPORTED STRIKE BY INSURANCE MEDICAL PRACTITIONER ON THE PANEL OF EMPLOYEES' STATE INSURANCE SCHEME IN MAHARASHTRA

SHRI R. K. MHALGI (Thane): I have to draw attention to the situation

created by the indefinite strike of about 3,000 Insurance Medical Practitioners on the panel of Employees' State Insurance Scheme in Maharashtra from 1st May, 1960. The principal demands of these doctors are as follows:

(i) The capitation fee paid to them at present at Rs. 2.50 per family per month be raised to Rs. 5.10 per family per month.

(ii) They should be given adequate representation on the ESI Corporation and concerned committees at various levels.

(iii) The present procedure of wrongful disentitlement of insured workers putting both the workers and the doctors to a loss for the fault of his employer, be completely changed.

The entire present procedure of making an IP disentitled to medical benefits under the scheme is irregular and needs complete change as suggested by the doctor's so that an IP is not disentitled so long as he is in insurable employment and his contribution is cut from his wages.

The other two demands of the doctors are also fully justifiable. The IMP doctor is the kind-pin in the scheme and representation of these doctors along with the present other representatives of the medical profession will help the running of the scheme sympathetically and making it popular.

I must bring it to the notice of the Hon. Minister that most of the National Trade Unions (HMS, AITUC, BMS, CITU) have strongly supported the demands of the doctors and of the Corporation to settle them early.

The strike of the doctors is now one month old and I earnestly request the Hon. Minister of Labour to look into this matter urgently and do justice to these Insurance Doctors and also the workers.